

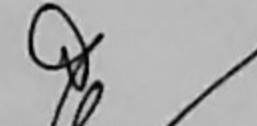
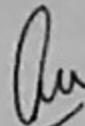
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

**ORDER SHEET**

O.A/MA/RA/CP NO. 712 OF 2007

Applicant/s Abdul Aziz Respds. UOI & Ors.

Advocate for Applicant/s Sr. R. K. Nigam Advocate for Respondent/s Sr. P. Mathur

Notes of the Registry	Orders of the Tribunal	Sheet No. 09
	<p><u>O.A. No. 712/07</u></p> <p><u>21.10.2008</u></p> <p><u>HON'BLE MR. JUSTICE A. K. YOG, MEMBER-J</u> <u>HON'BLE MR. K. S. MENON, MEMBER-A</u></p> <p>Shri R. K. Nigam, learned counsel for the applicant. Shri P. Mathur, learned counsel for the respondents.</p> <p>Learned counsel for the applicant stated that appeal of the applicant (provided under relevant rules) has not been disposed of. We do not agree with the submission of the learned counsel for the applicant.</p> <p>However, in view of the above, the OA is dismissed on the ground of pursuing alternative remedy. No Costs.</p> <p> (K. S. MENON) Member-A</p> <p> (JUSTICE A. K. YOG) Member-J</p> <p>/ns/</p>	

Contd. On Sheet No.